

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER
ITA.Nos.5885 & 5886/Del./2019
Assessment Years 2014-2015 & 2015-2016

Smt. Rama Kaushik, B-1/301, Varun Apartment, Sector-9, Rohini, Delhi – 110 085. PAN AAOPK0945J	vs.	The Income Tax Officer, Ward – 39 (4), Civic Centre, New Delhi. PIN – 110 002
(Appellant)		(Respondent)

For Assessee :	-None- (Letters filed for withdrawal of appeals)
For Revenue :	Shri Farhat Kha, Addl., CIT-DR

Date of Hearing :	09.02.2021
Date of Pronouncement :	09.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

Both these appeals by Assessee are directed against the separate Orders of the Ld. CIT(A)-13, New Delhi, Dated 07.02.2019 for the A.Ys. 2014-2015 and 2015-2016.

2. Learned Counsel for the Assessee seeks permission to withdraw both the appeals as the matters are settled under VIVAD SE VISHWAS SCHEME, 2020 and requisite Form have been issued in favour of the assessee in both the appeals.

3. In view of the above, appeals of assessee are dismissed as withdrawn.

4. In the result, appeals of the Assessee are dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER
Delhi, Dated 09th February, 2021
VBP/-
Copy to

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.